

- (ii) pending with reasons for not finalising them so far ; and
- (iii) among the pending cases how many officers have since retired but their final pension and other pensionary benefits have not been sanctioned, without regular charge sheets being served on them in terms of Rule 9 of the Central Civil Services (Pension) Rules, 1972, on the grounds of alleged irregularities reported to have taken place more than four years back : and

(b) the particulars and designation of officers in the above three categories?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA):

(a) and (b). The information is being collected and will be laid on the table of the House.

Undue favour to Officers Serving at Head Office of Punjab and Sind Bank

4649. SHRI RAM VILAS PASWAN: Will the Minister of FINANCE be pleased to state whether it is a fact that the Punjab and Sind Bank has given undue favour to the officers serving at the Head Office by way of six months seniority over the officers working in the field at the time of recent promotion of seventy senior managers?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAJ BAROT): Punjab & Sind Bank has reported that from the time, prior to the nationalisation of the Bank, it has had a convention of giving weightage of six months seniority to officers working in the Head Office for the purpose of determining their eligibility for promotion. It was in accordance with this practice that three officers working in the Head Office were given

weightage of six months' seniority and considered in the recent process of promotions and selected.

रायपुर मध्य प्रदेश में जीवन बीमा निगम के क्लर्कों को नौकरी से निकाला जाना

2650. श्री केयूर भूषण: क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रायपुर, मध्य प्रदेश में जीवन बीमा निगम के 8 क्लर्कों को 8 महीने की नौकरी के बाद बिना कोई कारण बताए नौकरी से निकाल दिया गया है;

(ख) क्या यह भी सच है कि उनके स्थान पर कुछ व्यक्तियों को अस्थायी रूप से नियुक्त कर लिया गया है;

(ग) जीवन बीमा निगम, रायपुर, से पिछले पांच वर्षों के दौरान कितने कर्मचारियों को छ: से आठ, महीने तक सेवा करने के पश्चात् नौकरी से निकाला गया है; और

(घ) सरकार ने ऐसी पद्धति को समाप्त करने के लिए क्या कदम उठाए हैं ?

वित्त मंत्रालय में उप मंत्री (श्री मगनभाई बारोट): (क) जी, नहीं।

(ख) यह सवाल पैदा नहीं होता।

(ग) शून्य।

(घ) यह सवाल पैदा नहीं होता।

Dispute between Parle Beverages and Excise Department

4651. SHRI RATANSINH RAJDA: Will the Minister of FINANCE be pleased to state:

(a) what is the dispute between Parle Beverages and the Excise Deptt.

in determining the assessable value ;
and

(b) what is the price difference between the wholesale selling price of Parle Beverages, Bombay and the selling price of the wholesale dealers during 1979-80 ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA):

(a) M/s. Parle Beverages, Bombay are selling aerated waters produced by them mostly through M/s. Kismat Private Ltd., which are alleged to be a sister concern, and not to independent wholesale buyers. The dispute is whether the assessable value should be determined on the basis of selling price of M/s. Parle Beverages, Bombay or that of M/s. Kismat Private Ltd., to wholesale buyers.

(b) The difference between the selling price of M/s. Parle Beverages, Bombay to M/s. Kismat Pvt. Ltd., and that of M/s. Kismat Pvt. Ltd., to wholesale dealers during the year 1979-80 ranges from Rs. 2.03 to Rs. 7.39 per crate depending on the brand of aerated water produced by M/s. Parle Beverages, Bombay.

Financial Assistance by Financial Institutions to a Newsprint/Paper Mill in Tamil Nadu

4652. SHRI ERA MOHAN : Will the Minister of FINANCE be pleased to state:

(a) the details of sanction accorded to a newsprint/paper mill in Tamil Nadu and the details of financial assistance given thereto by the financial institutions ;

(b) the details of such underwriting/loan approvals therefor ;

(c) whether any assistance in foreign exchange has been sanctioned therefor ;

(d) if so, the details thereof ;

(e) the details of the sanction for advance payment in Foreign Exchange to the foreign collaborator ; and

(f) the date of such applications and the date of grant of such approval ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b). Presumably the reference to a newsprint/paper mill in Tamil Nadu relates to the Tamil Nadu Newsprint and Papers Ltd., (TNPL). The financial institutions have sanctioned an aggregate amount of Rs. 113.50 crores as rupee loan (including IBRD Credit of Rs. 80 crores) and Rs. 31.00 crores as equity contribution to the TNPL.

(c) and (d). The World Bank have sanctioned a loan of \$ 100 million to the Government of India for this project.

(e) and (f). TNPL made an application to Government of India on 1st October, 1981 for sanction of advance payment in foreign exchange to foreign collaborators and Government of India gave approval by a letter dated 17th October, 1981. The dates and amount remitted/to be remitted to suppliers of equipment and Engineering Services are as under:—

Date	Amount (US Dollars)
30-10-1981	9,977,110
30-11-1981	273,070
30-12-1981	273,070

Revision of Rates of Interest in various Fixed Deposit Schemes

4653. SHRI KRISHNA KUMAR GOYAL:

SHRI R.K. MHALGI:

Will the Minister of FINANCE be pleased to state :

(a) whether he has received a representation dated 26th June, 1981